

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 19th day of *July, 2019*.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Original Application Number. 330/00582/2019.

Jay Kumar Ahirwar, aged about 33 years, Son of Mahesh Kumar Ahirwar, Chief Commercial Clerk, SR. DCM, N.C.R., Jhansi.

.....Applicant.

VE R S U S

1. Union of India through General Manager, North Central Railway, Subedarganj, Allahabad.
2. The Divisional Railway Manager (Establishment), North Central Railway, Jhansi.

.....Respondents

Advocate for the applicant : Shri D.K.S. Chandel
Advocate for the Respondents: Shri Amit Kumar Rai

O R D E R

Shri D.K.S. Chandel, learned counsel for the applicant and Shri Amit Kumar Rai, learned counsel for the respondents are present.

2. Learned counsel for the applicant states that the respondents department has passed the order dated 16.08.2018 (Annexure-4) justifying seniority given to the applicant. According to this order, the seniority is based on the date of completion of training period.
3. On the other hand, learned counsel for the respondents states that the case of the applicant is based on misconception concealed. In his representation dated 02.05.2019, the applicant

has stated that he has moved number of applications and has requested for correction of his seniority in the seniority list. He states that order dated 06.03.2019 has already been passed by the respondents giving detailed reasons for rejection of his request for change of his seniority, as his present seniority has been corrected as per rules. Learned counsel for the applicant states that this order has been received by the applicant on 06.03.2019. Learned counsel for the respondents produced a copy of this order before court.

4. At this stage, learned counsel for the applicant wishes to withdraw this OA with liberty to move another OA by giving full facts.

5. In view of the request of the applicant's counsel, OA is dismissed as withdrawn with liberty to the applicant to file another OA with full facts. No costs.

MEMBER-J.

MEMBER- A.

Anand...